

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18-11-2021 AT 12:30 P.M THROUGH
VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/16(CHE)/2021
NAME OF THE PETITIONER : Indian Express Newspaper (Mumbai) Pvt Ltd
NAME OF THE RESPONDENTS : Uniply Industries Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

(101)

[CP(IB)/16(CHE)/2021]

ORDER

No representation for the Petitioner.

Ld. Counsel Mr. Akhil Bhansali for the Respondent is present.

In IBA/751/2020, by order dated 04.10.2021 of this Adjudicating Authority, the CIRP was commenced in respect of the Corporate Debtor.

Hence, this CP(IB)/16(CHE)/2021 stands **closed** with a direction to the Petitioner to file the claim, if any, before the RP or the IRP, as the case may be.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)